

[Sardar Swatan Singh] but on the other hand, the Government of India have made their stand quite clear and these two stands being known to each party, a very serious effort is being made to find out if those groups of Nagas who feel dissatisfied could also not be persuaded to the view point which was very clearly enunciated by the Government of India. I know this task is not very easy but the alternative to this also will bring a great deal of misery to the people of Nagaland and therefore a very serious effort is being made to find a peaceful solution to this very difficult and very vexed problem.

(Several Members get up)

MR. CHAIRMAN: I am afraid I will not be able to oblige all the Members. I have given enough time and I will pass on to the other item.

PAPERS LAID ON THE TABLE

- (I) ANNUAL REPORT AND ACCOUNTS (1964-65) OF THE HINDUSTAN PHOTO FILMS MANUFACTURING COMPANY LIMITED AND RELATED PAPERS
- (II) ANNUAL REPORT AND ACCOUNTS (1964) OF THE TRAVANCORE TITANIUM PRODUCTS LIMITED, TRAVANCORE AND RELATED PAPERS
- (III) REPORT (1964-65) OF THE SALT DEPARTMENT

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA): I beg to lay on the Table:

- (a) A copy each of the following papers, under sub-section (1) of section 619-A of the Companies Act, 1956:—
- (0) Fourth Annual Report and Accounts of the Hindustan Photo Films Manufacturing Company Limited, for the year 1964-65, together with the Auditors' Report on the Accounts.

00 Review by Government on the working of the Company, [Placed in Library. See No. LT-5749/66 for 07 and (il)].

- (b) A copy each of the following papers' under sub-section (3) of section 619-A of the Companies Act, 1956 ;

- (0) Eighteenth Annual Report and Accounts of the Travancore Titanium Products Limited, Trivandrum, for the year ended the 31st December, 1964, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.

(tt) Review by Government on the working of the Company. [Placed in Library. See No. LT-5750/66 for (i) & 07) J.

- (c) A copy of the Report of the Salt Department for the year 1964-65 [Placed in Library. See No. LT-5748/66].

- (I) ANNUAL REPORT AND ACCOUNTS (1964-65) OF THE NEYVELI LIGNITE CORPORATION LIMITED AND RELATED PAPERS.

- (II) ANNUAL REPORT AND ACCOUNTS (1964-65) OF THE SINGARENI COLLIERIES COMPANY LIMITED AND RELATED PAPERS.

- (III) MEMORANDUM AND ARTICLES OF ASSOCIATION OF THE HINDUSTAN ZINC PRIVATE LIMITED:

THE MINISTER OF MINES AND METALS (SHRI S. K. DEY): I beg to lay on the Table:—

- (a) A copy each of the following papers, under sub-section (1) of section 619-A of the Companies Act, 1956:—
- I. (0) Ninth Annual Report and Accounts of the Neyveli Lignite Corporation Limited, for the year 1964-65, together with the Auditors' Report on the Accounts.
- 07) Review by Government on the working of the Corporation.
- [Placed in Library. See No. LT-5689/66 for (i) & (ii)].

II, (») Forty-fourth Annual Report and Accounts of the Singareni Collieries Company Limited, for the year 1964-65, together with the Auditors' Report on the Accounts.

UD Review by Government on the working of the Company.

[Placed in Library See No. LT-5752/66 for (0 & (/))]

(6) A copy of Memorandum and Articles of Association of the Hindustan Zinc Private Limited.

[Placed in Library See No. LT-5751/66]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS IN 1965-66.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (DR. RAM SUBHAO SINOH) : I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways in the year 1965-66.

RESULT OF ELECTION TO THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH

MR. CHAIRMAN : The following being the only candidates nominated for election to the Indian Council of Agricultural Research and their number being equal to the number of vacancies to be filled, I hereby declare them to be duly elected to the said Council :

1. Shri N. Narotbam Reddy.
2. Shri Vimalkumar M. Chordia.

ENQUIRY RE : CALLING ATTENTION NOTICE WITH REGARD TO DISTURBANCES IN WEST BENGAL

SHRI BHUPESH GUPTA (West Bengal) : I have given a calling attention notice. I would invite your attention to a newspaper report to-day which says that the West Bengal Government has alerted the Army to be in readiness in case to-morrow's State-wide hartal sponsored by the Leftists takes a violent turn. This is a public statement made by the West Bengal Government. The Constitution lays down certain positions, as also the Criminal Procedure Code. The Army is under the Central jurisdiction and with regard to how it should or should not function or what it should be asked to do or not to do, the rtian authority or the only authority really is the Central Government. Only in Chapter IX of the Criminal' Procedure Code under section 129, we get a provision that in order to quell a specific disturbance, the magistrate can call the assistance of the Army in aid of the civil authority provided certain provisions of Chapter IX are fulfilled. There is no provision in the Criminal Procedure Code or in the Constitution whereby the State Government can first of all alert publicly and then declare it as such. I am not questioning the Chief Minister's right to send a letter to the Central Government and the appropriate authorities. What I am questioning is that the Chief Minister has made a public statement that his Government has alerted the Army. I should therefore like to know whether it is permissible under the Constitution and secondly, whether he had sent a private communication to the Central Government to that effect and having sent it, whether he sought the permission of the Central Government to make this announcement in public and to the press. This is very important because if you see the Constitution, the position is clearly stated. The only thing that we have got now to go by is the Criminal Procedure Code. In the Criminal Procedure Code there is no such provision which empowers him to give a general direction and make it known. This is a serious matter. All that I can say is, the Chief Minister has gone out of his way absolutely in this regarding the law of the land, in the present case, the